

ITEM NO.704

COURT NO.1

SECTION IV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.2317/2011

THE STATE OF PUNJAB & ORS.

Appellant(s)

VERSUS

DAVINDER SINGH & ORS.

Respondent(s)

(With IA No.112133/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No.84489/2020 - CORRECTION OF MISTAKES IN THE JUDGMENT, IA No.84490/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No.122267/2020 - EXEMPTION FROM FILING O.T., IA No.130804/2022 - EXEMPTION FROM FILING O.T., IA No.120962/2020 - INTERVENTION APPLICATION, IA No.120949/2020 - INTERVENTION APPLICATION, IA No.44206/2021 - INTERVENTION APPLICATION, IA No.32843/2021 - INTERVENTION APPLICATION, IA No.112120/2023 - INTERVENTION/IMPLEADMENT, IA No.122265/2020 - INTERVENTION/IMPLEADMENT, IA No.130798/2022 - INTERVENTION/IMPLEADMENT, IA No.85238/2021 - INTERVENTION/IMPLEADMENT, IA No.93549/2020 - INTERVENTION/IMPLEADMENT, IA No.13049/2021 - INTERVENTION/IMPLEADMENT, IA No.127436/2020 - INTERVENTION/IMPLEADMENT)

WITH C.A. No.6936/2015 (IV)

C.A. No.5597/2010 (IV)

W.P.(C) No.21/2023 (X)

(With IA No.187108/2022-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

C.A. No.5593/2010 (IV)

S.L.P.(C) No.30766/2010 (IV-B)

S.L.P.(C) No.8701/2011 (IV-B)

S.L.P.(C) No.36500-36501/2011 (IV-B)

T.C.(C) No.38/2011 (IV)

T.P.(C) No.464/2015 (XII)

(With IA No.85272/2020 - CORRECTION OF MISTAKES IN THE JUDGMENT)

W.P.(C) No.1477/2019 (X)

(With IA No. 193565/2019 - EX-PARTE STAY)

C.A. No.5586/2010 (IV)

C.A. No.5598/2010 (IV)
C.A. No.5595-5596/2010 (IV)
C.A. No.2324/2011 (IV)
(With FOR INTERVENTION APPLICATION ON IA /2010)
T.C.(C) No.37/2011 (IV)
C.A. No.5589/2010 (IV)
C.A. No.5600/2010 (IV)
C.A. No.5587/2010 (IV)
SLP(C) No.5454-5459/2011 (IV-B)
C.A. No.2318/2011 (IV)
C.A. No.289/2014 (IV)

Date : 12-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

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Mrs. Deepa. S, Adv.
Ms. Akanksha Mehta, Adv.

Mr. Raj Bahadur Yadav, AOR

Applicant-in-person

Mrs. Niranjana Singh, AOR

Mrs. Rekha Pandey, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 On the request of Mr Tushar Mehta, Solicitor General, the Union of India is impleaded as a party.
- 2 Issue notice to the newly impleaded party.
- 3 Mr Tushar Mehta, Solicitor General, states that no further notice is required and waives service of notice.
- 4 In order to facilitate the submissions before the Bench, it has been agreed that Mr Karan Sharma and Mr Ankit Swarup, counsel, shall act as the nodal counsel. They shall put together a common compilation of the submissions, pleadings, documents and precedents in terms of the Circular dated 22 August 2023 issued for regulating the course of submissions in larger Bench cases.
- 5 The Registry shall provide the updated soft copy of the paper books to all AORs and nodal counsel on or before 31 October 2023.
- 6 The nodal counsel shall prepare the soft copies of the common compilations on or before 30 November 2023. The common compilations shall be made available to all the parties. Written submissions shall be furnished to the nodal counsel on or before 14 December 2023. The compilations together

with the written submissions shall be in the electronic form and shall be emailed to the Court Master at cmvc.dyc@gmail.com on or before 15 December 2023.

- 7 List the matters for hearing on 17 January 2024 before an appropriate Bench.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar